

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(1974-75)**

(FIFTH LOK SABHA)

**NINTH REPORT**

(Presented on the 6th September, 1974)



**LOK SABHA SECRETARIAT  
NEW DELHI**

*September 6, 1974 | Bhadra 15, 1896 (Saka)*

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**PERSONNEL OF THE COMMITTEE ON GOVERNMENT ASSURANCES (1974-75)**

1. Shri B. K. Daschowdhury—*Chairman*
2. Shri Syed Ahmed Aga
3. Shri Hemendra Singh Banera
4. Shri Jagadish Bhattacharyya
5. Shri Narendra Singh Bisht
6. Shri Tulsidas Dasappa
7. Shri G. C. Dixit
8. Shri B. R. Kavade
9. Kumari Kamla Kumari
10. Shrimati T. Lakshmikanthamma
11. Shri H. M. Patel
12. Shri P. M. Syeed
13. Shri S. A. Shamim
14. Shrimati Savitri Shyam
15. Shri Virbhadrā Singh

**SECRETARIAT**

Shri P. K. Patnaik—*Joint Secretary.*

Shri K. D. Chatterjee—*Deputy Secretary.*

# REPORT

## I. Introduction

I, the Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this Ninth Report of the Committee.

2. The Committee was constituted on the 1st June, 1974.

## II. Sitzings of the Committee

3. The Committee held two sittings on the 1st and 30th August, 1974 and considered the following items:—

- (i) Request from Department of Parliamentary Affairs for dropping of an assurance;
- (ii) Dropping of assurances/undertakings/promises given by Ministers in respect of matters now falling within the jurisdiction of the State Legislatures of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa consequent on the revocation of President's Proclamations issued under Article 356 of the Constitution in respect of those States;
- (iii) Review of pending assurances pertaining to Seventh Session of Fifth Lok Sabha;
- (iv) Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances; and
- (v) Position of pending assurances pertaining to Fourth and Fifth Lok Sabha.

4. At their sitting held on the 30th August, 1974, the Committee considered and adopted their Draft Ninth Report.

5. An account of the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above sittings of the Committee which are appended to this Report and form part of it.

Cases where the Committee found it necessary to make certain observations or recommendations are as under:—

### III. Request from the Department of Parliamentary Affairs for dropping of an assurance

6. The Committee have considered the request made by the Government for dropping of an assurance given in reply to Unstarred Question No. 980 on the 22nd March, 1972 regarding investigations of charges against ex-Ministers of Punjab by the Inquiry Commission.

7. The Committee have examined the reasons advanced by the Government for dropping the assurance but are unable to agree to drop the assurance. The Committee desire that it should be pursued further.

8. The Committee would like to reiterate in this connection their earlier decision contained in para 14 of the First Report (Fifth Lok Sabha) presented to the House on the 12th August, 1971, that in case it is likely to take a long time to fulfil the assurance, whatever information is readily available with the Government should be laid on the Table of the House at the earliest opportunity. The rest of the information as and when it becomes available should be laid on the Table of the House periodically in piece-meal, say, quarterly, half-yearly and so on. The Committee further desire that the progress so far made in the matter should be communicated to them early.

### IV. Dropping of assurances|undertakings|promises given by Ministers in respect of matters now falling within the jurisdiction of the State Legislatures of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa consequent on the revocation of President's Proclamations issued under Article 356 of the Constitution in respect of those States

9. The Committee have considered the question of dropping of outstanding assurances|undertakings|promises (details given in Annexure-II to Minutes dated 1st August, 1974) given by the Ministers in respect of matters pertaining to the State Governments of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa, which were raised in Lok Sabha during the period when the Proclamations issued by the President under Article 356 of the Constitution in respect of the States of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa were in force.

10. The Committee noted the decision of the Committee on Government Assurances (1968-69) contained in para 6 of their Fifth Report (Fourth Lok Sabha) for dropping assurances pertaining to

the States of Bihar, Punjab, Uttar Pradesh and West Bengal consequent on the revocation of the President's Proclamations in respect of those States.

11. The Committee agree to the dropping of the assurances in respect of matters which consequent on the revocation of President's Proclamations in respect of the States of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa now fall within the jurisdiction of the State Legislatures.

12. The Committee would, however, suggest that necessary information asked for in fulfilment of the assurances, now dropped by them, should be supplied to the Legislatures concerned by the respective State Governments in respect of the assurances given in Lok Sabha, under intimation to the Committee.

#### V. Review of pending assurances pertaining to Seventh Session of Fifth Lok Sabha

13. In pursuance of the decision of the Committee as contained in para 6 of their Seventh Report, Fourth Lok Sabha (presented on the 13th December, 1969), Government are required to implement the assurances within a period of three months from the date an assurance is given by the Minister concerned on the floor of the Lok Sabha. If Government foresaw any genuine difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

14. A large number of assurances pertaining to the Fifth Lok Sabha are still lying pending which have become more than 3 months old. These pending assurances are being reviewed by the Committee in convenient batches.

15. At their sittings held on 1st and 30th August, 1974, the Committee reviewed 70 pending assurances pertaining to Seventh Session of Fifth Lok Sabha (details given in Annexures to Minutes dated the 1st and 30th August, 1974).

16. During the course of review, the Committee noted that 16 assurances had since been implemented as indicated in Annexure III to Minutes dated the 1st August, 1974.

17. The Committee have also noted that Government have sought extension of time in 25 cases as indicated in Annexures to Minutes dated 1st and 30th August, 1974.

18. The observations of the Committee in respect of each item have been indicated in the relevant Minutes.

19. Considering the reasons advanced by Government, the Committee agree to grant extension of time upto the period indicated in each case. The Committee trust that Ministries concerned will ensure implementation of these assurances by the extended date as decided by the Committee.

20. In all those cases where the period of extension of time sought for had already been over, the Committee desire that Government should implement these assurances expeditiously.

21. With regard to the remaining pending assurances where no extension of time had been sought for by Government, the Committee desire to reiterate their earlier decision as contained in para 14 of their First Report presented to the House on 12th August, 1971 as mentioned in para 8 of this Report. The Committee further desire that in all such cases, the reasons for delay and the latest position with regard to their implementation should be communicated to them.

#### VI. Requests from the Department of Parliamentary Affairs seeking extension of time for the implementation of certain assurances

22. The Committee have considered requests from the Department of Parliamentary Affairs for the extension of time-limit for the implementation of certain assurances. The observations or recommendations of the Committee on these cases are indicated in the Minutes of the sitting dated the 30th August, 1974. The Committee desire that action thereon should be taken by the Ministries concerned early.

23. While considering requests received from Government for the extension of time in the implementation of assurances which had already been reviewed by the Committee, the Committee noticed that extensions were being sought for in respect of certain assurances which are pending implementation for the past 2 to 4 years.

24. The Committee need hardly stress that with the passage of time, the information sought for is bound to lose its utility and purpose. Efforts of the Ministries, therefore, should be directed towards expeditious implementation of the assurances given on the floor of the House within the prescribed time-limit.

#### VII. Position of pending assurances pertaining to Fourth and Fifth Lok Sabha

25. A statement (Appendix-I) showing the position of assurances pertaining to Fourth and Fifth Lok Sabha pending implementation

by Government as on 27th July, 1974 was considered by the Committee.

26. From the data shown in the statement, the Committee note that there are 42 pending assurances pertaining to Fourth Lok Sabha out of 573 pending assurances selected by the First Committee of the Fifth Lok Sabha (1971-72) for being pursued further, and 895 pending assurances out of a total of 5602 assurances called out during the period from First to Tenth Sessions of Fifth Lok Sabha which are still required to be implemented by Government.

27. The Committee are unhappy to note such long delays in implementation of assurances given on the floor of the House. It is difficult to understand the reasons for such abnormal delays. The Committee would therefore urge upon the Ministries concerned the imperative need for taking urgent action to ensure the expeditious implementation of all these pending assurances without further delay. They desire that the detailed reasons for delay in the case of assurances pending implementation for the past three to five years should be communicated to them by each Ministry concerned.

28. The Committee further desire that while laying the statements in implementation of assurances in the Lok Sabha which are more than three months old, the reasons for delay should invariably be indicated in each case in the implementation statements.

B. K. DASCHOWDHURY,

*Chairman,*

*Committee on Government Assurances*

NEW DELHI;

August 30, 1974.

Bhadra 8, 1896 (Saka).



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**M I N U T E S**

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## MINUTES

### 1. First Sitting

The Committee met on Thursday, the 1st August, 1974 from 15.00 to 16.30 hours.

### PRESENT

Shri B. K. Daschowdhury—*Chairman*

### MEMBERS

2. Shri Syed Ahmed Aga
3. Shri Narendra Singh Bisht
4. Shri G. C. Dixit
5. Shri B. R. Kavade
6. Shrimati T. Lakshmikanthamma
7. Shri H. M. Patel
8. Shrimati Savitri Shyam

### SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary*

2. At the outset, the Chairman welcomed the Members and delivered his Inaugural Address giving a brief account of the origin, functions and working of the Committee on Government Assurances (Inaugural Address—Annexure-I).

3. Some of the Members suggested that the sittings of the Committee should be held during inter-session periods also as the Members were comparatively busy during the session period with the business of the House.

The Chairman stated that he would ascertain the position and apprise the Committee at their next sitting.

4. The Committee then proceeded to take up consideration of Memoranda Nos. 73 to 75. The observations|recommendations of the Committee on these Memoranda are as under:—

#### **Memorandum No. 73**

*Request from the Department of Parliamentary Affairs for dropping of an assurance.*

5. The Committee considered Memorandum No. 73 containing a request from the Department of Parliamentary Affairs for dropping

of an assurance given in reply to Unstarred Question No. 980 on the 22nd March, 1972 regarding investigation of charges against ex-Ministers of Punjab by the Inquiry Commission.

After examining the reasons advanced by the Government, the Committee did not agree to drop the assurance and desired that it should be pursued further.

The Committee reiterated its earlier decision contained in para 14 of the First Report (Fifth Lok Sabha) presented to the House on the 12th August, 1971 that in case it was likely to take a long time to fulfil the assurance, whatever information was readily available with the Government should be laid on the Table of the House at the earliest opportunity. The rest of the information as and when it became available should be laid on the Table of the House periodically in piece-meal say, quarterly, half-yearly and so on. The Committee desired that the progress so far made in the matter should be communicated to them.

#### **Memorandum No. 74**

*Dropping of assurances|undertakings|promises given by Ministers in respect of matters now falling within the jurisdiction of the State Legislatures of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa consequent on the revocation of President's Proclamations issued under Article 356 of the Constitution in respect of those States.*

6. The Committee then took up for consideration the question of dropping of outstanding assurances|undertakings|promises (Annexure-II) given by the Ministers in respect of matters pertaining to the State Governments of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa, which were raised in Lok Sabha during the period when the Proclamations issued by the President under Article 356 of the Constitution in respect of the States of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa were in force.

The Committee noted the decision of the Committee on Government Assurances (1968-69) contained in para 6 of their Fifth Report (Fourth Lok Sabha) for dropping assurances pertaining to the States of Bihar, Punjab, Uttar Pradesh and West Bengal consequent on the revocation of the President's Proclamations in respect of those States. They agreed to drop the assurances in respect of matters which consequent on the revocation of President's Proclamations in respect of the States of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa now fell within the jurisdiction of the State Legislatures.

The Committee however suggested that necessary information asked for in fulfilment of the assurances now dropped by them should be supplied to the Legislatures concerned by the respective State Governments for the assurances given in Lok Sabha.

### **Memorandum No. 75**

#### *Review of pending assurances pertaining to Seventh Session of Fifth Lok Sabha*

7. The Committee considered Memorandum No. 75 containing 47 pending assurances pertaining to Seventh Session of Fifth Lok Sabha (details given in Annexure-III).

The Committee noted that out of 47 pending assurances, 16 assurances at Sl. Nos. 2, 7, 8, 16, 17, 18, 19, 24, 25, 33, 34, 35, 37, 38, 39 and 44 (Annexure-III) had since been implemented on the 26th July, 1974.

The Committee also noted that Government had sought extension of time limit in 15 cases as indicated in Annexure-III. The Committee agreed to grant extension of time sought for by Government at Sl. Nos. 20, 21, 26, and 40 (Annexure-III) upto the period asked for by the Government. In 11 cases, where the period of extension of time sought for had already been over, the Committee desired to urge upon the Government to implement these assurances expeditiously.

With regard to the remaining 16 assurances, where no extension of time had been sought for by Government, the Committee desired to reiterate its earlier decision as contained in para 14 of First Report of the Committee presented to House on 12th August, 1971 that in all such cases where the collection of the information was likely to take a long time, instead of waiting for the collection of the entire information, whatever information was readily available should be laid on the Table of the House at the earliest possible opportunity. The rest of information as and when it became available should be laid on the Table of the House periodically in piece-meal say, quarterly, half-yearly and so on. The Committee further desired to point out that in all such cases the reasons for delay and the latest position with regard to their implementation should be communicated to them.

8. The Committee then decided to meet on Friday, the 30th August, 1974 to consider the remaining items on the Agenda.

*The Committee then adjourned.*

## ANNEXURE—I

(vide para 2 of Minutes dated 1st August, 1974)

*Inaugural Address delivered on 1st August, 1974 by the Chairman (Shri B. K. Daschowdhury) Committee on Government Assurances, Fifth Lok Sabha (1974-75) at the First Sitting of the Committee*

Friends,

I am very happy to welcome you to this first sitting of the Committee on Government Assurances.

2. As most of the Members are new to the Committee, I would like to give at the outset a brief background of the scope and functions of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc. Ministers at times give some assurances or make promises to furnish relevant information to the House later on. In order to watch the implementation of such assurances on behalf of Lok Sabha, a Committee known as Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953.

4. Prior to the constitution of this Committee, it was left to each individual Member to keep a watch whether assurances or promises given by the Ministers on the floor of the House had been implemented.

5. The appointment of such a Committee has helped to keep vigil in the matter.

6. I would now broadly explain the functions of this Committee as contained in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha, which are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and
- (b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Committee of the First Lok Sabha in May, 1954 laid down a Standard List of expressions of forms which should be treated as constituting assurances, undertakings etc., given by Ministers on the floor of the House. These are appended to the Brochure entitled 'Committee on Government Assurances, Functions and Procedure' a copy of which has already been circulated to all the Members of the Committee. Besides laying down the standard forms, the Committee had also with the approval of the Speaker, made detailed Rules of Procedure for their internal working, which have also been circulated to the Members of the Committee.

8. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

9. On behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Such of the assurances as do not appear to have been implemented are placed before the Committee for further directions.

10. Here are some figures, which would give an indication of the work to be handled by the Committee:—

- (i) Out of a total of 573 pending assurances pertaining to Fourth Lok Sabha which were selected by the First Committee 1971-72 of Fifth Lok Sabha for being pursued further, 520 assurances have since been implemented as on 10-5-1974 (when the last batch of statements of im-mented assurances was laid on the Table) leaving a balance of 53 assurances still to be implemented. 11 more assurances have also been impemented on the 26th July, 1974 leaving a balance of 42 assurances.
- (ii) During the First to Tenth Sessions of the Fifth Lok Sabha (March, 1971 to May, 1974) in all 5592 assurances were culled out. Out of these, 4238 assurances have since been implemented leaving a balance of 1354 pending assurances whose implementation will be pursued by the Committee. I am told some more assurances have also been imple-mented on 26th July, 1974.

11. Before I conclude, I would urge all of you to take an active interest in the working of this Committee. We shall continue to maintain the happy and well-established tradition of working in a non-partisan spirit in the Committee and arriving at unanimous decisions as far as possible, on issues coming up before the Committee.

12. We shall now proceed with the business on the Agenda.

## ANNEXURE II

(Vide para 6 of Minutes dated 1st August, 1974)

*Statement showing the replies of Ministers on subjects now falling within the jurisdiction of Legislature States of West Bengal, Andhra Pradesh, Uttar Pradesh and Orissa.*

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5

### WEST BENGAL

(Ministry of Home Affairs)

- |   |  |   |  |                                 |
|---|--|---|--|---------------------------------|
| 1 | USQ. No. 512 dated the 17th November, 1971 by Shri Jyotirmoy Bosu. | the number of reports submitted since the 29th June, 1971 by the Civil Officials on combing operations in West Bengal | Information is being obtained from the State Government. | Since implemented on 26-7-1974. |
|---|--|---|--|---------------------------------|

### ANDHRA PRADESH

(Ministry of Education and Social Welfare)

- |   |   |  |  |  |
|---|---|--|--|--|
| 2 | USQ. No. 4399 dated the 27th August, 1973 by Shri K. Suryanarayana. | (a) the number of Educational Institutions with names and places being managed by 'Sri Chintalapati Bapirajh Dharma Samstha' Chinanidra Kolanu, West Godavari District, Andhra Pradesh; and<br><br>(b) the amounts of grants given to the said Samastha as teaching, libraries, laboratories and hostel grants and other loans during the last three years by the State Government of Andhra Pradesh and the Government of India | (a) Information is being collected from the State Government of the Educational Institution under their Samstha if any, recognised by them.<br><br>(b) A statement showing grants given by the Government of India to some of the institutions managed by Sri Chintalapati Bapirajh Dharma Samstha was attached. Information about grants paid by the Government of Andhra Pradesh is being collected from the State Government. |  |
|---|---|--|--|--|

(Ministry of Home Affairs)

- |   |   |   |   |  |
|---|---|---|---|--|
| 3 | USQ. No. 1556 dated the 1st August, 1973 by | (a) whether the inquiry into the Police firings in Adoni, Tenali and Cud- | (a), (b) & (c). It was inter alia stated that Magisterial re- |  |
|---|---|---|---|--|



1	2	3	4	5
S'iri P. Venkatasubbaiah.	dapah and other places in Andhra Pradesh has been completed ;	ports in respect of the remaining incidents including that at Adoni are awaited.		
	(b) if so, the findings thereof; and			
	(c) the action taken in the matter.			
	(Ministry of Agriculture)			
4 USQ. No. 1008 dated the 19th November, 1973 by Shri K. Suryanarayana.	(a) whether Government are aware that the District Co-operative Marketing Societies are incurring heavy loss during the last three years continuously in Andhra Pradesh;	(a) to (c). The information is being collected from the Government of Andhra Pradesh and would be placed on the Table of the Sabha as soon as it is received from the State Government.		
	(b) if so, the extent of losses and the assets and liabilities of these co-operative marketing societies during 1970-71, 1971-72, 1972-73 June end; and			
	(c) the reasons for the losses if any, and also measures taken by the Government of Andhra Pradesh to put them on correct lines.			

## UTTAR PRADESH

(Ministry of Agriculture)

5 USQ. No. 4339 dated the 27th August, 1973 by Shri Hari Singh.	(a) whether the Supervisors in the Co-operative Society Village Ukharsa under the charge of Block Development Officer, Muradnagar District, Meerut (U.P.) have not been transferred from the above station from last 10 years or so in spite of complaints from the public and if so, the reasons therefor;	(a) to (d). The information is being collected and will be laid on the Table of the House.		
	(b) whether the transfer orders of the said Supervisors were issued thrice or so and were not implemented and later on cancelled at the level of Assistant Registrar (Cooperative Societies)			



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1	2	3	4	5
	by Shri D. K. Panda.	of cases against persons in connection with Govt. Fallow Land Occupation Movement in Orissa;	the table of the House.	
		(b) if so, the number of cases withdrawn; and		
		(c) whether Government have ordered for withdrawal of some cases against ex-Minister Brajamohan Mohanty in 1972 and if so, whether the same principle is sought to be applied to the land occupation cases.		

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ANNEXURE—III

As on 13th May, 1974.]

(Vide para 7 of Minutes dated 1st August, 1974)

Pending assurances pertaining to Seventh Session, 1973 of Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5
(Ministry of Health and Family Planning)				
1	SQ. No. 728 dt. 16-4-1973 Supplementary by Shri Dinesh Joarder	Hon. Member desired to know information about the percentage of T. B. patients among the tribal people particularly in the Santhal Pargana area and in the Malda and West Dinajpur districts of West Bengal and whether they are going to set up TB centres for giving treatment to the TB patients, particularly the Santhals, Mundals and Korahs.	The Minister <i>inter-alia</i> stated, "We shall collect from the State Government, the required information and place it here".	
(Ministry of Home Affairs)				
2	USQ. No. 1263 dt. 28-2-1973 by Shri Jyotirmoy Bosu	(a) the number of cases of atrocities on the Harijans reported to the Commissioner for Scheduled Castes and Scheduled Tribes from each State during the last three years, year-wise; and  (b) nature of the major incidents (involving atrocities on the Harijans) brought to the notice of Home Ministry during the above period.	(b) In the Annexure-II furnished in reply to the part (b) of the main question, the Ministry <i>inter-alia</i> stated :	Since implemented on 26-7-1974.]
			Kerala : Details about the outcome of the prosecution are awaited from the State Government.	



2	3	4	5
	<p>Internal Security Act during the last one and half year (18 months);</p> <p>(b) the names of the persons and institutions to which these cases relate; and</p> <p>(c) the number of cases out of them withdrawn by Government (Administration) indicating the circumstances thereof.</p>	<p>"Details regarding the names of the persons detained and institutions to which these cases related are being collected and will be laid on the Table of the House."</p>	
<p>8 USQ No. 6054 dated 4-4-73 by Shri Indrajit Gupta</p>	<p>(a) whether Government have received any representations regarding the suspicious activities of an organisation called "National Front of Indian Trade Unions" with its headquarters at Calcutta;</p> <p>(b) whether there are any reports that the said organisation is being liberally financed from foreign sources; and</p> <p>(c) whether any investigation has been conducted into the affairs of the N.F.I.T.U.</p>	<p>(b) &amp; (c). Facts are being ascertained.</p>	<p>Since implemented on 26-7-1974.</p>
<p>9 USQ. No. 7396 dated 18-4-73 by Shri Narain Chand Parashar</p>	<p>The names of the Educational and Charitable Institutions in the various States and Union Territories of the country which get financial assistance from foreign countries and the amount of each assistance received by them during the years 1970, 1971 and 1972.</p>	<p>Information is being collected and will be laid on the Table of the House in due course.</p>	
<p>10 USQ. No. 7399 dated 13-4-73 by Shri S. K. Chandrapan</p>	<p>(a) the total amount still due from Indian National Congress to various State Governments and to the Centre for making various arrangements for the election tour conducted by the Prime Minister, as Congress leader, in 1971 for the election to Parliament and in 1972 for the election to various State Assemblies; and</p> <p>(b) the step so far taken to collect these dues.</p>	<p>(a) &amp; (b). Information is being collected and will be laid on the Table of the House on receipt.</p>	

1	2	3	4	5
11	USQ. No. 7444 dated 18-4-73 by Shri Ramavatar Shastri	(a) whether the President of Chauk Thana Swatantra Senani Sangh (Chauk Thana Freedom Fighters' Associations), Patna Town and a Member of Parliament have sent him a complaint against the grant of pension to a 'Mukhbir' (Informer) of Patna Town;	(a) to (c). Information is being collected and will be laid on the Table of the House.	Request received from D.P.A. on 24-5-74 for extension of time upto 30th June 1974. No further extension sought for.
		(b) if so the facts thereof; and		
		(c) the action taken by Government in this regard.		
12	USQ. No. 7486 dated 18-4-73 by Shri Jyotirmoy Bosu.	Referring to the reply given to Starred Question No. 327 on the 14-3-1973 regarding issue of instructions by Home Ministry to States in regard to the guiding rules for detainees under MISA and asking for the details of the regulations made by each State Government relating to diet, <i>ex-gratia</i> family allowance, manner of treatment, etc. of the detenues in Jails.	It was <i>inter-alia</i> stated, "Copies of regulations that have been framed are being obtained and will be laid on the Table of the House.	
13	USQ. No. 8805 dt. 2-5-73 by Shri Jyotirmoy Bosu.	(a) whether the Indian Institute of Technology has in collaboration with the University of Michigan, U.S.A., started a survey of "attitude of U.P. villagers towards family planning" with liberal financial assistance from America;	(a) to (d). Facts are being ascertained.	
		(b) if so, the facts thereof;		
		(c) whether it has been alleged that this collaborative research project is being utilised by the C.I.A. to collect materials for political subversion; and		
		(d) if so, Government's reaction thereto.		

1	2	3	4	5
14	USQ. No. 8810 dt. 2-5-73 by S./Shri S. N. Miara; K. Mallanna	(a) the names of the non-Governmental agencies in the country working for the upgrading of economic conditions in tribal areas; and  (b) the grants-in-aid provided to these agencies separately during the current financial year.	(a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha when it becomes available	Partly implemented on 26-4-74 through Implementation Statement laid in Lok Sabha.
15	USQ. No. 8911 dt. 2-5-73 by Shri S. A. Muruganatham	(a) whether Mrs. Lakshmi Bai Chonbagaraman Pillai a great freedom fighter died in Bombay during the 1st week of December for want of money and proper medical aid;  (b) if so, the facts thereof;  (c) whether the house of Mrs. Lakshmi Pillai is under the custody of the Police; and  (d) whether any claim has been made by Chanbagaraman Memorial Centre Madras and by the relations of Dr. Pillai to the Commissioner of Police and Government.	(a) to (d). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 23-2-74 for extension of time upto 30th April, 1974. No further extension sought for.
16	USQ. No. 9721 dt. 9-5-73 by Shri Shiv Nath Singh	(a) Whether C.A.S.A. (Christian Agency for Social Action, Relief and Development) Works in Rajasthan were postponed and no funds can be spent on these works other than through the Government;  (b) Whether the activities of C.A.S.A. are going on in Sikar, Jhunjhuno, Bikaner, Jaisalmer and Jodhpur Districts of Rajasthan in violation of the said order; and	(a) to (c). Facts are being ascertained.	Since implemented on 26-7-1974.





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			of Power shortage on industrial production.	
20.	Unstarred Question No. 8026 dt. 25th April, 1973 by Shri Rana Bahadur Singh	(a) whether Madhya Pradesh Government approached the Centre for the establishment of chain of ancillary industries around major public sector industries located in Madhya Pradesh; and  (b) if so, the reaction of Central Government thereto;	(a) and (b). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 17-7-74 for extension of time upto 31st August, 1974.
21.	Unstarred Question No. 8750 dt. 2-5-73 by Shri Hira Lal Doda	(a) whether Khadi and Village Industries Commission is going to declare all the trading employees as regular employees of the Commission; and  (b) if so, the date from which the grades and all other facilities of the said Commission would be made available to them.	(a) and (b). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 28-5-74 for extension of time up to 31st August, 1974.
22.	Unstarred Question No. 8765 dt. 2-5-1973 by Shri K.M. Madhukar	(a) whether the authorities are prosecuting 200 workers of the Union of Bihar Rajya Khadi Gramodyog Sangh who had gone on strike by the end of last year in support of their demands;  (b) whether atrocities were alleged to have been committed on these workers; and  (c) if so, the action taken so far by Government in this regard.	(a) to (c). The information is being collected and will be laid on the table of the House.	
23.	USQ No.8787 dt. 2-5-73 by Shri Indrajit Gupta	(a) the total disbursements made by the Khadi and Village Industries Commission and the All India Khadi and Village Industries Board upto 1971-72;	(a) to (d). The information is being collected and will be laid on the Table of the House.	

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		(b) the total expenditure incurred by the Commission on the audit of this disbursement:		
		(c) whether the Khadi Commission is expanding the machinery of check in the financial aspects of the grantee/loanee Institution for the proper utilisation of funds; and		
		(d) if so, the specific proposals of expansion of checking machinery and when they are likely to be implemented.		
24.	USQ. No. 8795 dt. 2-5-73 by Shri Bhogendra Jha	(a) whether at the Khadi and Village Industries Board's meeting held in Delhi on the 19th January, 1973 an understanding was given by the representative of the Commission that in respect of Khadi Commission's Bhavan at Bhopal the transfer will not be made of the Bhavan without the consent of the staff members and that in the event of such a transfer the interests of the employees would be adequately safeguarded; and  (b) if so, the present position of the matter.	(a) and (b). The information is being collected and will be laid on the Table of the House.	Since implemented on 26-7-1974.
25.	USQ. No. 8798 dt. 2-5-1973 by Shri S. A. Muruganatham.	(a) whether the Khadi Gramodyog Bhawan, New Delhi has been making profit since its inception; and  (b) if so, accumulated profit upto 1971-72 and the amount of	(a) and (b). The information is being collected and will be laid on the Table of the House.	Since implemented on 26-7-74.

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		capital invested as on 1st April, 1972.		
26.	USQ No. 8800 dt. 2-5-73 by Smt. Bhargavi Thankapan	(a) whether in or about 1961 in the context of grant of recognition to the Trade Unions in the Khadi and Village Industries Commission, Ministry of Law opined to the Commission through the ministry of Industry that the Commission's employees get covered under the Industrial Dispute Act and other such labour laws and that the Khadi and Village Industries Commission is an Industry attracting the relevant labour laws applicable to the Industry; and  (b) if so, further details in this regard.  (Irrigation and Power)	(a) and (b). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 8-7-74 extension of time upto 15th September, 1974.
27.	USQ No. 5736 dt. 3-4-73 by Shri E. V. Vikhe Patil	Asking, with reference to the reply given to Unstarred question No. 2015 dated the 6th March, 1973 regarding delay in completion of projects due to fault of contractors.  (a) whether any action was taken against contractors who were held responsible for delay in the execution of the projects and if so, their names and the nature of action taken against each; and  (b) the names of such contractors who got additional money under escalation clause of agreement and the amount paid to each such contractor.	(a) & (b). The requisite information is being collected from the concerned State Governments, State Electricity Boards etc., and will be placed on the Table of the House on its receipt.	Partly implemented on 21-12-73 and 26-4-74 through Imprecementation Statement laid in Lok Sabha.

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## (Ministry of Labour &amp; Rehabilitation)

28. USQ. No. 415 dt. 22nd February, 1973 by Shri E. V. Vihke Padi (a) the names of the States which have enacted laws for payment of gratuity to the workers on lines of the Payment of Gratuity Act, 1972, enacted by Parliament, and the date or dates on which such Acts and Rules made thereunder were given effect to; (a) (b) & (c). It was *inter-alia* stated Information regarding framing of rules by State Governments and any criticism of these Rules is being collected. It will be laid on the Table of the Lok Sabha in due course'
- (b) whether Central Government have received representations from labour and other organisations about the inadequacy of such laws; and
- (c) if so, the nature of such complaints.
29. USQ. No. 1600 dt. 1-3-1973 by Shri Krishna Chandra Haldar The total number of man-days lost in the industrial sector due to the power shortage in the year 1972 and in the month of January 1973. The information is being collected. Partly implemented on 22-2-74 through implementation Statement laid in Lok Sabha.
30. USQ. No. 2525 dt. 8-3-1973 by Shri Chhatrapati Ambesh and Shri C. K. Chandrappan The total final expenditure incurred under each head on Bangladesh refugees from the date of their arrival in India upto to the date of final return to Bangladesh. The total final expenditure incurred under each head on Bangladesh for refugees from the date of their arrival in India upto the date of their final return to Bangladesh is still under computation. It will be laid on the Table of the Sabha as soon as it is ready. Request received on 24-5-74 extension of time upto 31st July, 1974.
31. USQ. No. 254 dt. 8-3-73 by Shri P. Venkatasubbalah. (a) whether employees of coking coal-mines and coke-oven plants are debarred from claiming gratuity from Government after coming into force of the Coking Coal Nationalisation Act, 1972; (a) (b) & (c). Requisite information is being collected and will be placed on the table of the Sabha is due course.

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(b) whether Government who have taken over the assets should not take over the liabilities; and

(c) the position *vis-a-vis* in nationalised banks and general insurance.

32. SQ. No. 425 dt 22-3-1973—  
Supplementary by Shri M. Kathamuthu.
- The hon'ble Member said: "I presume that the workmen's Compensation Act is applicable only to the fully mechanised farms. If so, I would like to know from the hon. Minister how many farms in our country are covered by the Workmen's Compensation Act and out of them, how many are owned by other individuals. Also, may I know the number of agricultural workers employed in these farms".
- The Minister said:— Request received from D.P.A. on 21-5-74 for extension of time upto 30th June, 1974. No further extension sought for.
- "I do not have immediate information regarding this. I will collect them and place them on the Table of the House."
33. USQ. No. 4245 dt. 22-3-1973 by Shri Hukam Chand Kachwai
- (a) whether the construction Department of Dandakaranya Project has not provided link roads, latrins, electricity and water supply to the staff quarters in Umerkote, Malkangiri, Pakhanjore zones of Dandakaranya Project; and.
- (a) & (b). The information is being collected and will be laid on the Table of the Sabha.
- Since implemented on 26-7-1974.
- (b) if so, how many such quarters are there zone-wise and when the above amenities will be provided.
34. USQ. No. 5191 dt. 29-3-73 by Shri Hukam Chand Kachwai
- (a) whether the staff quarters in Dandakaranya Project have outlived their normal lives ;
- (a), (b) & (c). The information is being collected and will be laid on the Table of the Sabha. ]
- Since implemented on 26-7-1974.
- (b) if so, the reasons why the staff are allowed to stay in those quarters and how penal rent is charged from them for occupying those quarters after the expiry of their normal lives; and
- (c) the number of quarter there and the number of cases of penal rent among them.

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|---|--|--|--|---|---|
| 35. USQ. No. 5276<br>dt. 29-3-73 by<br>Shri G.C. Dixit      | (a) the total number of employees working in the daily Swadesh Printing Press of Gwalior and the number of temporary employees among them;                               | (b) the amount of provident fund in respect of every employee deposited with Government during the last three years; and   | (c) the amount still due.  | (a), (b) & (c). The information is being collected and will be laid on the table of the Sabha in due course.. Since implemented on 26-7-1974. |   |
| 36. USQ. No. 6161<br>dt. 5-4-73 by Shri<br>R. P. Yadav      | (a) whether sanctions are obtained before filing of the prosecution from the State Government in the Employees Provident Fund Organisation;                              | (b) if so, the sanctions obtained from the State Government of Bihar by the Regional Commissioner, during the last two years with the names of the establishment, period involved, the date of sanction obtained and the date of filing the prosecutions ; | (c) whether complaints and petitions are not filed for months together even after obtaining the sanction for prosecution from the State Government ; and | (d) if so, the reasons for the glaring irregularities.  | (a) to (d). Information is being collected by the Provident Fund Authorities and it will be laid on the table of the Sabha in due course. Request received from D.P.A. on 19-6-74 for extension of Time upto 31st July, 1974. |
| 37. USQ. No. 6235<br>dt. 5-4-73 by Shri<br>Chandrika Prasad | (a) the number of displaced persons from erstwhile East Pakistan living in Delhi who have so far been allotted plots of and in E.P.D.P. Colony, near Kalkaji, New Delhi. | (b) The information is being collected and will be laid on the Table of the Sabha later on. Since implemented on 26-7-74.  |  |   |   |

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		(b) the plot-wise names and particulars including the postal addresses of the allottees of such lands in the said colony.	
38. SQ. No. 788 dt. 19-4-73 by Shri Atal Bihari Vajpayee.	(a) the total value of the medicines, blankets, woollen clothes and cotton clothes purchased by Government for the displaced persons from Bangladesh;  (b) the dates, the names of the parties and the names of the agencies through which these items were purchased and the amount of handling charges paid in respect of each of these items.	(a) It was <i>inter-alia</i> stated "Separate figures of expenditure incurred on the purchase of woollen clothes and cotton clothes for Bangladesh refugees are not readily available. The required information will be laid on the Table as soon as it is ready";  (b) It was <i>inter alia</i> stated "The information regarding the dates, the names of the parties, and agencies through which these items were purchased and the amount of handling charges, if any, paid in respect of each of these items, is not readily available. The information is being collected."	Since implemented on 26-7-74.
39. USQ. No. 7580 dt. 19-4-73 by Shri Indrajit Gupta.	(a) whether Government are aware that thousands of workers employed on the Beas Project, Talwara, Punjab are deprived of the statutory benefits of gratuity, bonus and provident funds ;  (b) if so, the number of such workers ; and  (c) whether any action has been taken to ensure that workers of a Central Project get their statutory benefits of social security.	(a) to (c) The information is being collected. It will be laid on the Table of the Sabha in due course.	Since implemented on 26-7-1974.



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40 USQ. No. 7612 dt. 19-4-73 by Shri Priya Ranjan Das Munsii.	<p>(a) the number of working class people retrenched all over the country during the last three years;</p> <p>(b) the number of fresh employment opportunities created all over the country during the last three years; and</p> <p>(c) the names of those States where retrenchment was on a large scale during the last three years.</p>	<p>(a) to (c). The required information is being collected and will be laid on the Table of the Sabha in due course.</p>	<p>The Request received from the Department of Parliamentary Affairs on 22-7-1974 for extension of time upto 31st August, 1974</p>	
41 SQ. No. 863 dt. 26-4-1973 supplementary by Shri Ramavatar Shastri.	<p>whether Regional Provident Fund Commissioner or Deputy Regional Provident Fund Commissioner of Bihar State has personally conducted the surveys of transport agencies of various district of Muzaffarpur and North Bihar or only those transport agencies as had bad reputation were covered as a follow up action on the report of officer-in-charge Muzaffarpur District, if the Regional or Deputy Regional Provident Fund Commissioner has personally conducted the survey, the detail thereof.</p>	<p>The Minister said, "We have only the information supplied by the Chief Provident Fund Commissioner. We do not have immediately the information as to whether the officers had gone to the palces or not. I will find it out and supply the same."</p>	<p>Request received from Department of Parliamentary Affairs on 15-6-74 for extension of time upto 30th July, 1974.</p>	
42 USQ. No. 8294 dt. 26-4-73 by Shri Priya Ranjan Das Munsii.	<p>(a) the number of working class people retrenched under Birla House Industries in India from the year 1970 to 1972;</p> <p>(b) the number of labour disputes that came before Central Government and all State Governments from 1970 to 1972; and</p> <p>(c) the number of them solved or given to arbitration by tribunal during the above period.</p>	<p>(a) to (c). The required information is being collected and will be laid on the Table of the Sabha in due course.</p>	<p>The Request received from D.P.A. on 11-3-74 for extension of time upto 30-4-74. No further extension sought for.</p>	

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43 USQ. No. 9036 dt. 3-5-73 by S/Shri R. N. Baaman and B.K. Dasgchow-anury.	<p>(a) the amount of loan offered to the displaced persons of erstwhile East Pakistan now Bangladesh, State-wise;</p> <p>(b) the amount of loan along with interest repaid by those displaced persons, State-wise;</p> <p>(c) the directions by a Central Government to State Government concerned to realise the amount of loans due from the displaced persons; and</p>	<p>(d) It was <i>inter alia</i> stated, "Information in respect of loans given for House Building and for other purposes has been called from the State Governments and will be laid on the Table of the Sabha in due course."</p>	<p>Request received from D. P. A. on 21-5-74 for extension of time limit upto 4th July, 1974. No further extension sought for.</p>
44 USQ. No. 9867 dt. 10-5-73 by Shri Giridhar Gomango.	<p>(a) the number of colonies established in the tribal areas of Orissa, during the fourth Five Year Plans;</p> <p>(b) the number out of these which are in good condition;</p> <p>(c) whether some of the colonies lack water facility and other minimum needs; and</p> <p>(d) if so, the steps being taken by Government in the matter.</p>	<p>(a) to (c). The information is being collected and will be laid on the table of the Sabha.</p>	<p>Since implemented on 26-7-1974.</p>
45 USQ. No. 9929 dt. 10-5-73 by Shri Bhola Manjhi and Shri Ramavatar Shastri.	<p>(a) whether several employees employed in the EPF Organisation have not been confirmed despite their 5 to 10 years of service; and</p>	<p>(b) Information as on 1-5-73 is being collected by Provident Fund authorities. It will be laid on the Table of the Sabha in due course.</p>	

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(b) if so, the number of such employees.

- 46 USQ. No. 9955 dt. 10-5-73 by Shri D. B. Chandra Gowda. (a) the amount of gratuity benefits given by the mine owners in the Private Sector after the closure of coal mines and retrenchment; and (a) and (b). Information is being collected. It will be laid on the Table of the Sabha in due course.

(b) the steps taken by Government to compel the mine owners to pay gratuity to such employed workers.

- 47 USQ. No. 9981 dt. 10-5-73 by Shri Shiv Kumar Shastri. (a) the name and designation-wise particulars of the instructions of the Ministry of Home Affairs for promotion of the officers belonging to Scheduled Classes to the posts of Regional Inspectors Grade I and Grade II in the Employees Provident Fund Organisation; (a), (b) and (c). The information is being collected by the Provident Fund Authorities. It will be laid on the Table of the Sabha in due course. Request received from D.A.P. on 23-2-74 for extension or time upto 31st March, 1974. No further extension sought for.

(b) the number of such inspectors belonging to Scheduled Classes as have been confirmed under reservation in confirmation and as have been given opportunities of officiating promotion in higher posts in compliance with the orders of the Ministry of Home Affairs indicating the names and particulars thereof; and

(c) the names of the Inspectors belonging to Scheduled Classes who have been given benefit of reservation in seniority in compliance with the latest orders of the Ministry of Home Affairs indicating the particulars thereof?

## MINUTES

### 2. Second Sitting

The Committee met on Friday, the 30th August, 1974 from 15.00 to 16.30 Hours.

#### PRESENT

Shri B. K. Daschowdhury—*Chairman*

#### MEMBERS

2. Shri Narendra Singh Bisht
3. Shri G. C. Dixit
4. Shri B. R. Kavade
5. Kumari Kamla Kumari
6. Shrimati T. Lakshmikanthamma
7. Shrimati Savitri Shyam
8. Shri Virbhadra Singh

#### SECRETARIAT

Shri K. D. Chatterjee—*Deputy Secretary.*

Shri S. N. Khanna—*Under Secretary.*

2. At the outset, the Chairman informed the Committee that he had ascertained the position regarding holding of sittings of the Committee during inter-Session periods. The Chairman stated that sittings of the Committee will be held during inter-Session periods also as and when considered necessary.

3. The Committee then took up for consideration Memoranda Nos. 76 to 79. The observations|recommendations of the Committee on these Memoranda are as under:—

#### Memoranda Nos. 76 and 77

*Requests from the Department of Parliamentary Affairs for extension of time for the implementation of certain assurances.*

4. The Committee considered requests from the Department of Parliamentary Affairs for the extension of time limit for the implementation of 26 assurances as shown in Annexure-I.

After examining the reasons advanced by the Ministries Concerned, the Committee agreed to grant extension of time in respect of certain assurances upto the period shown against them. The observations made by the Committee on all these assurances are indicated in Annexure-I.

### **Memorandum No. 78**

#### *Review of pending assurances pertaining to Seventh Session of Fifth Lok Sabha.*

5. The Committee considered Memorandum No. 78 containing 23 pending assurances pertaining to Seventh Session of Fifth Lok Sabha (details given in Annexure-II).

The observations or recommendations made by the Committee seriatim on all the 23 pending assurances are as under:—

*Sl. No. 1.* The Committee were surprised that though the extended time upto 31st January, 1974 for implementation of the assurance had been over long time ago, no further extension had been sought for, nor had the Committee been apprised of the present position.

*Sl. No. 2.* The Committee desired that the assurance should be implemented without further delay as the extended time limit upto 31st July, 1974 was already over.

*Sl. No. 3:* The Committee were surprised that neither any progress had been intimated to them in this matter though more than a year had elapsed since the assurance was given, nor had any extension of time been sought for. The Committee were of the view that the information sought for should be readily available with the Ministry itself and the assurance should be implemented by the first week of the next Session.

*Sl. No. 4:* The Committee agreed to the extension of time limit upto 30th September, 1974, for implementation of the assurance.

*Sl. No. 5.* The Committee desired that information already collected should be laid on the Table of the House without delay and the Committee apprised of the present position in the matter.

*Sl. No. 6:* The Committee were surprised that the information promised on 5th December, 1972 followed up by a question on 3rd April, 1973 had not yet been furnished. They were unable to understand why the information which should have been available with the Ministry readily, was not being furnished for such a long time.

The assurance should be implemented by the first week of next Session.

*Sl. No. 7.* The assurance should be implemented by the first week of the next session and reasons for delay communicated to the Committee.

*Sl. No. 8.* The Committee agreed to the extension of time for implementation upto 30th September, 1974.

*Sl. No. 9:* The Committee were surprised that neither any extension of time for implementation of the assurance had been sought for, nor had been the Committee apprised of any progress in the matter. This should be done without further delay and the assurance implemented by the first week of the next Session.

*Sl. No. 10.* The Committee agreed to the extension of time limit upto 30th September, 1974 for implementation of the assurance.

*Sl. No. 11.* The Committee were unable to find any justification for non-implementation of this assurance for such a long time as they were of the view that the information should have been readily available with the Ministry itself. They desired that it should be implemented without further delay.

*Sl. No. 12:* The Committee desired that the rest of the information should be laid on the Table without further delay.

*Sl. No. 13:* The Committee desired that the rest of the information should be laid on the Table without further delay.

*Sl. No. 14.* The Committee desired that rest of the information be laid on the Table without further delay.

*Sl. No. 15.* As the date upto which extension had been asked for was already over, the Committee desired the implementation of the assurance without further delay.

*Sl. No. 16:* The Committee were unable to understand the reasons for delay in implementing this assurance as they had neither been apprised of the progress made in its implementation, nor had any extension of time been sought for with reasons therefor.

*Sl. No. 17.* The Committee desired to know the reasons for delay in implementation of this assurance and steps which had been taken by the Ministry in its implementation.

*Sl. No. 18.* The Committee desired to be apprised of the reasons for delay in this case as also the time by which the assurance would be implemented.

Sl. No. 19: As the extended date upto which the assurance was to be implemented was long over, the Committee desired the implementation of the assurance without further delay.

Sl. No. 20. The Committee desired to be informed of the present position of implementation of the assurance as the extended time for its implementation was already over.

Sl. No. 21. The Committee were surprised that they had neither been apprised of the reasons for delay in implementation of the assurance, nor had they been told of the date by which the assurance would be implemented. This should be done at an early date.

Sl. No. 22. The Committee agreed to the extension of time upto 30th September, 1974 for implementation of the assurance.

Sl. No. 23. The Committee felt that there could be no justification for delay in implementation of this assurance given on the 7th May, 1973 as the information must have been available with the Ministry. The Committee had not been informed of the progress made in the matter. They would like to know from where the Ministry had to collect the information, if not from the Ministry itself. This should be implemented without any further delay.

### Memorandum No. 79

#### *Position of pending assurances pertaining the Fourth and Fifth Lok Sabha.*

6. The Committee perused the two statements showing the analysis of pending assurances pertaining to Fourth and Fifth Lok Sabha pending implementation by Government as on the 27th July, 1974.

The Committee noted that there were 42 pending assurances pertaining to Fourth Lok Sabha and 895 pending assurances pertaining to First to Tenth Sessions of Fifth Lok Sabha.

7. The Committee were unhappy to note such long delays in implementation of assurances given on the floor of the House. The Committee decided to urge upon the Ministries concerned the imperative need for taking prompt action for the expeditious implementation of all these pending assurances without further delay. The Committee desired that the detailed reasons for delay in the case of assurances pending implementation for the past three to five years should be communicated to them by each Ministry.

8. The Committee further desired that while laying the statements, implementation of assurances in the Lok Sabha which were more than three months old, the reasons for delay should invariably be indicated in each case in the implementation statement.

9. The Committee noted that the Minister of Commerce laid on the Table a statement on the 26th August, 1974, giving reasons for non-implementation of the assurance given by the Deputy Minister of Commerce in reply to Unstarred Question No. 899 dated the 27th July, 1973 regarding grant of import entitlements to shareholders of Maruti Limited (Annexure-III).

10. The Minister of State in the Ministry of Home Affairs also laid on the Table a statement on the same day giving reasons for non-implementation of the assurance given by him in reply to Unstarred Question No. 1431 dated the 1st August, 1973 regarding inquiries against share-holders of Maruti Limited for economic offences (Annexure-IV).

11. It was brought to the notice of the Committee that in both these cases requests have been made to them by Government for extension of time limit upto the 30th September, 1974 for implementation of the two assurances. The Committee decided to await the implementation by the extended date in both the cases.

12. The Committee then considered their draft Ninth Report and adopted the same with slight modifications.

13. The Committee authorised the Chairman, and in his absence, Shri Virbhadra Singh, M.P. to present the Report on Friday, the 6th September, 1974.

14. The Committee decided to sit at 10.30 hours on Tuesday, the 1st October and Thursday the 3rd October, 1974.

*The Committee then adjourned.*

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ANNEXURE—I

(Vide Para 4 of Minutes dated 30-8-74)

*Details of pending assurances for which the Department of Parliamentary Affairs have requested for extension of time and observations of the Committee.*

Sl. No.	Date and Reference of Question / Debate	Due Date of implementation	Extension now sought for upto	Reasons for seeking extension	Extension granted upto/Observations of the Committee
1	2	3	4	5	6

1 USQ. No. 8529 dt. 6-5-69 re: Teachers participation in the elections of the Legislative Councils from the Teachers' Constituencies. (Law & Justice)

6-8-1969 31-12-1974 No decision has yet been taken on the proposal for extending right to Elementary School Teachers for participating in elections to Legislative Councils and the Legislative Councils in the States are to be consulted by respective Governments.

The Committee agreed to extend the time-limit for implementation of the assurance upto 1st December, 1974. They would however, like to know the decision of the Ministry which were directly responsible in the matter.

2 USQ. No. 4606 dt. 15-12-70 re: India Tobacco Company. (Industrial Development)

15-3-1971 10-10-1974 The requisite information is still awaited from the Ministry of Finance (Department of Economic Affairs) who are being reminded by the Ministry at appropriate level. Every effort is being made by them to liquidate the assurance as quickly as possible.

The Committee were surprised to see the reasons advanced for delay. They desired to know why the Ministry of Finance (Department of Economic Affairs) had not been able to furnish the information awaited on assurance given in Dec., 1970. The Committee were very unhappy over the undue delay and suggested implementation by 10th October. 74.

- 3 USQ. No. 220  
dt. 16-11-1971 *re:*  
Lowering of voting  
age (Law & Justice).  
16-2-1972  
31-12-1974  
Some more time is likely to be involved before a final decision is taken on the main proposal for reducing the minimum age for voting.  
The Committee agreed to the extension of time limit for implementation of the assurance upto 1st December, 1974.
- 4 USQ. No. 495  
dt. 20-4-1972 *re:*  
Increase in Industrial Employment (Labour).  
20-7-1972  
30-6-1974  
(No request for further extension of time sought for).  
The requisite information called for from all the State Governments/Union Territories is still awaited. It is likely to take some more time in fulfilment of the above assurance.  
The Committee desired to know why it was not implemented by 30th June, 1974 upto which the extension had been asked for. Whatever information had already been collected, should be laid on the Table immediately.
- 5 USQ. No. 333  
dt. 10-4-72 *re:*  
Pre-degree Examination of Kerala and Calicut Universities (Education & Social Welfare).  
[10-7-1972  
31-5-1974  
(No request for further extension of time sought for).  
The matter relating to the assurance is pending with the U.P.S.C. for decision and is likely to be finalised soon.  
Since the date upto which extension had been asked for was already over, the Committee desired to know the present position and reasons for non-implementation of the assurance.
- 6 SQ. No. 770 dt. 10-8-1972  
10-5-72 *re:* 10  
page restrictions on  
Newspapers, (Information & Broadcasting).  
10-8-1972  
31-12-1974  
The required information is a policy matter involving careful and detailed examination of important legal and constitutional issues. It will take time for taking final decision and setting in motion the necessary legislative measures.  
The Committee agreed to the grant of extension of time limit upto 31st December, 1974.
- 7 USQ. No. 4058 dt. 30-8-72 *re:* Arrest of hoarders and black-marketeers in the country (Industrial Development).  
30-11-1972  
20-6-1974  
(No request for further extension of time sought for).  
The information to be furnished in fulfilment of the assurance is voluminous and the typing of the entire material involve considerable labour and would take time.  
The reasons for delay furnished to the Committee were unacceptable to them. They would like to know the volume of work involved in number of pages to be typed when typing was started and why this work had not been completed for such a long time.

- 8 USQ. No. 339 dt. 1-8-72 *re*: Legislation for the management of properties of Religious places (Law and Justice). 1-11-1972 31-8-1974
- The Committee desired that whatever information had already been collected should be laid on the Table without further delay.
- 9 USQ. No. 4172 dt. 30-8-1972 *re*: complaints about misappropriation by National Agro-Industrial Corporation and All India Rural Youth Congress. (Agriculture). 30-11-1972 30-6-1974
- The Ministry of Agriculture have represented that as per report received from the S.O., C.B.I. Ambala Canit. the field investigation has been completed but the questioned documents containing more than 600 questioned writings/signatures etc. have been sent to Government Examiner of Questioned Documents, Simla for opinion. The assurance can be fulfilled only on receipt of the final enquiry report from C.B.I.
- The Committee desired to know when the documents were referred to Simla for opinion and whether inquiry report from C.B.I. had not yet been received. The present position of the case might be furnished to them as the date upto which extension had been asked for was already over.
- 10 USQ. No. 5049 dt. 20-12-72 *re*: Self employed Engineering Graduates (Industrial Development). 20-3-1973 31-7-1974
- The requisite information is still awaited from three State Governments who are being reminded regularly. The Ministry feels that it is likely to take some more time to receive complete information from all these State Governments.
- The date upto which extension had been asked for was already over. The Committee would like to know the reasons for delay. The information already collected should be laid on the Table of the House without delay.
- 11 USQ. No. 1410 dt. 1-3-73 *re*: Allotment of land to landless soldiers in U.P. (Defence). 1-6-1973 11-8-1974
- The Ministry of Defence have represented that although all possible efforts are being made to collect the required information from the Government of U.P., yet it is likely that it may take some more time to get the full information from them.
- The Committee desired to know the reasons for delay and what further action has been taken in the matter for implementation of the assurance as the date upto which extension was asked for was already over.

12 USQ. No. 10146 dt. 1-5-73 re: Realization of income-tax from All India Peace and Solidarity Organisation (Finance). 1-8-1973 31-12-1974 Requisite information for fulfilment of the assurance called for from the Commissioner of Income-tax is still awaited. The Committee desired that the reasons why information had not been furnished for such a long time, should be intimated to them and they would like to be apprised of the present position.

13 USQ. No. 986 dt. 1-6-71 re: Demand by Tamil Nadu Government for giving right to Primary Teachers to elect representatives for legislative Council (Law & Justice). 1-9-1971 31-12-1974 Proposal for granting the right to elementary school teachers for participation in election to Legislative Councils, the Ministry of Education, and the Government of Tamil Nadu was consulted. However, it was also considered necessary to consult the Governments of other States having Legislative Councils, namely, Andhra Pradesh, before taking a final decision in the matter. The Committee wanted to know, when reference was made to the State Government concerned and why there was delay in arriving at a decision in the matter. The Committee desired that the assurance should be implemented by 1st December, 1974.

14 USQ. No. 7494 dt. 10-8-1971 re: reduction in age of Franchise (Law & Justice). 10-11-1971 31-12-1974 The proposal for reducing the minimum age for voting to which the assurance relates has not yet been finalised and some more time is likely to be involved before a decision is taken in the matter. This is the same as serial No. 3 and the Committee desired that the assurance should be implemented by 1st December, 1974.

15 USQ. No. 1484 dt. 19-11-1970 re: land owned by Birlas and other monopoly Houses (Agriculture). 19-2-1971 10-12-1974 The Department of Agriculture has been making every possible effort at finding out the necessary details in order to be able to fulfil the assurance. The details required for answering the question are extremely difficult to come by and it is also difficult to ensure absolute precision in respect of the materials that will go into the making of a statement in fulfilment of the assurance. The Committee agreed to the extension of time limit for implementation of the assurance upto 10th December, 1974, but desired that it should be implemented by that date.

The Ministry have been advised by the Department of Company Affairs that no such details are available with them. However, that Department furnished a

list of 48 houses termed as large business houses which had been prepared by the Monopoly Research Unit of the Department of Company Affairs. The constituents of these houses and their various ramifications run into hundreds of bodies and individuals, the mere list of which encompasses about 80 cyclostyled pages.

The State Governments on their own have not been able to find much material on the subject.

The Ministry have sent to the State Governments a list of these Houses in all their details as referred to above. It will be an extremely time consuming and difficult exercise for the State Governments to find out all the details. Some of the State Governments have furnished partial replies; but they are such as cannot be used for the preparation even of a partial but proper statement.

The Ministry have stated that there is no foolproof method of finding out the innumerable holdings scattered all over the country that may be in the name of specific individuals who belong to the families controlling these business houses. The records of rights kept in respect of agricultural land do not give the details of these houses; it will be impossible to establish if the owners of land in many cases belong really or not to one or more large business houses in their own n. m. c.

The Committee wanted to know why the matter had not been pursued by the Ministry on "priority basis" earlier as it was pending since 1971. As the date upto which extension had been asked for was already over, they desired that the assurance should be implemented without any further delay.

The Committee would like to know the latest position and watch the expeditious implementation of the assurance.

The Ministry have not yet been able to get the variation of Potassium Chlorate consumed from the State Governments concerned and the Bureau of Police Research and Development reconciled. The matter is being pursued by the Ministry on priority basis and the assurance will be fulfilled as soon as the correct information is received.

The recommendations of the Administrative Reforms Commission regarding Inter-State Council were examined and the matter was placed before the Committee of Secretaries. In the meanwhile, the Rajamannar Committee constituted by the Government of Tamil Nadu to consider the entire questions *re.* the relationship that should subsist between the Centre and States in a federal State had submitted a report to that Government. The A.R.C.'s recommendations were re-examined taking into account the views of the Rajamannar Committee and a further note was placed before the Committee of Secretaries. The State Governments were also requested to furnish their views on the reports of the A. R. C.

Only the Governments of Karnataka, Gujarat, U. P., Maharashtra, Himachal Pradesh and TamilNadu have furnished their views so far. Recently the Tamil Nadu Government have laid before the Legislative Assembly a white paper containing their views on "State autonomy and Rajamannar Committee Report". The white paper

31-7-1974  
(No request for further extension of time sought for).

31-8-1974

11-11-1971

26-8-1971

16 USQ. No. 7600 dt. 11-8-1971 re. consumption of Potassium Chlorate in West Bengal, Bihar and Orissa. (Home Affairs)

17 SQ. No. 71 dt. 26-5-71 re. formation of Inter-State Council. ( Home Affairs)

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|---|---|---|---|---|---|
- 18 SQ No. 972 dt. 7-71 re. functioning of IAS Officers in States. (Personnel Administrative Re-forms.)
- 31-10-1974
- 7-10-1971
- 31-10-1974
- 13-12-1973
- 20-2-1972
- 20-11-71 re. Success of high yielding varieties programme. (Agriculture)
- 22-6-1973
- Request for dropping was considered by the Committee at their sitting held on 22-6-1973.
- interalia containing the Tamil Nadu Government's recommendations on the Constitution of Inter-State Council. The Ministry now proposes to examine the matter further and submit a note to the Cabinet for obtaining final orders.
- The assurance in question relates to a recommendation in the A. R. C's report to carve out a distinct field for the IAS. The Officers belonging to this service are borne on the cadres of the State Governments, and for the major portion of their careers work with the State Governments. They also work with the Central Government as there is an arrangement to bring such officers to Centre under the Scheme of Central Deputation Quota. This recommendation has, thus to be examined from various angles as it has far-reaching implications. The various problems connected with this issue are being sorted, out but it is felt that it will take some more time to arrive at a final decision.
- The preliminary researches of the analysis in respect of the joint project undertaken by the Programme Evaluation Organization of the Planning Commission and Australian National University for evaluation of highly yielding variety Programme were brought out in a draft form as Part I of the High Yielding Programme in India in 1971. But this is not a final
- The Committee agreed to the extension of the time limit for implementation of the assurance upto 31st October, 1974.
- The Committee were surprised that extension upto 31st December, 1975 had been asked for in respect of assurance pending since 1971. They desired that Part I in draft form embodying the preliminary researches of the analysis should be furnished to them. They also desired to know as to the time by which the collection of data in the matter would be completed and their

analysis made available. Detailed justification for the delay, should be furnished to the Committee.

report as the analysis presented in Draft Part I report will be revised and refined on the basis of material now being collected from the field as well as the data of earlier high yielding variety including the study of financing of Capital and Current inputs and data collected for the study of Tubewell Irrigation and Groundwater programme conducted in 1970-71 in order to provide a greater depth of understanding the perspective to the analysis.

According to the present indication complete analysis of the data and final report may not be available earlier than the end of 1975.

The Committee desired that whatever material had already been collected should be laid on the Table and implementation of the Assurance expedited.

The Committee agreed to the extension of the time limit for implementation of the assurance upto 30th September, 1974.

The Committee did not find sufficient justification for the dropping of the assurance and decided that it should be pursued. [CGA Min. dated 22-6-73—6th Report].

The memoranda in question were examined by the Government and it was felt that while most of the allegations contained in the memoranda were without substance and that 13 out of over 11.5 allegations contained in the memoranda require further examination. This is in progress. It is expected that it would take some more time before examination of these allegations are completed and a view is taken by the Government.

The Committee agreed to the extension of time limit for the implementation of the assurance upto 31st October, 1974.

31-8-1974

17-9-1971

20 USQ. No. 2441 dt. 17-6-71 re. extension of Provident-Fund Act to Privately run colleges and Institutions. (Labour)

30-9-1974

21-7-1972

21 USQ. No. 3467 dt. 21-4-72, re. High Powered Commission to examine the working of Fertilizer Corporation of India. (Petroleum and Chemicals)

18-2-1971

22 SQ. No. 199 dt. 18-11-70 re. recommendations of

In spite of the best efforts made by the Department of Personnel, it has not been possible to fulfil the assurance. The





rance upto 31st December, 1974.

fulfil the assurance as early as possible. However, keeping in view the complexities of introducing an important piece of legislation like the comprehensive Industrial Relations Bill, encompassing three existing enactments, it is felt that this Ministry might be in a position to introduce the Bill during the Winter Session of Parliament.

No. 164 dt. 10-8-72 re : Comprehensive Industrial Relations Law. (Labour)

Committee considered the earlier request of the Ministry at their sitting held on 13th March, 1974 that no time limit be fixed for the implementation of the assurance. The Committee did not appreciate such a position and desired that the proposed Bill should be introduced in parliament as early as possible. [CGA Min. dt. 13-3-74-Eighth Report]

26. USQ. No. 1283 dt. 22-11-72 re. Small Scale Industries in Madhya Pradesh. (Industrial Development)

22-2-1973 31-8-1974

The information received from the Government of Madhya Pradesh is not complete. The State Government requested the Ministry of Industrial Development to obtain the same from the Jt. C.C.I & E. Bombay. Accordingly the Ministry have requested them to furnish the required information and they are likely to take some more time.

The Committee hoped the assurance will be implemented without further delay.

## ANNEXURE II

( Vide para 5 of Minutes dt. 30-8-74)

Pending Assurances pertaining to Seventh Session, 1973 of Fifth Lok Sabha.

Sl. No.	Date and Reference	Text of the Question/ Debate	Assurance given	Remarks
1	2	3	4	5
(Ministry of Law, Justice & Company Affairs)				
1	USQ No. 7230 dated the 17th April, 1973 by Sarvashri Lalji Bhal and Devinder Singh Garcha	(a) the number of applications made to courts by or on behalf of foreigners for the purpose of taking Indian-Children out of India and then adopting them during 1970-71 and 1971-72 ; and (b) the number of Indian Children who have been taken out of India under these applications.	(a) to (b). The information is being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House when received.	Request received from D.P.A. on 30-7-73 for extension of time upto 31st January, 1974 No. further extension sought for.
2	USQ No. 7289 dated the 17th April, 1973 by Shri Vayalar Ravi	(a) the total number of non-Government Public Limited Companies at the end of March, 1973 and their total paid-up Capital ; and (b) the number of companies in which the different monopoly houses and foreign collaboration have got more than 50 per cent shares and their total paid-up capital.	(b) It was <i>inter-alia</i> stated, "The information regarding the number of companies in which the Monopoly Houses have got more than 50% shares, is being collected and will be laid on the Table of the House.	Request received from D.P.A. on 16-3-74 for extension of time upto 31st July, 1974. No further extension sought for.
(Ministry of Petroleum & Chemicals)				
3	U.S.Q. No. 3 dated the 20th February, 1973 by Shri K. Saryanarayana	Referring to the reply given to USQ No. 208 dated 14-11-72 regarding foreign drug and pharmaceutical Companies with	(a) to (c). While giving names of 26 firms, who have not diversified their articles (non drug	

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- 50% foreign equity and asking :
- (a) whether the information asked for therein has since been collected;
- (b) if so, whether it will be laid on the Table of the House ; and
- (c) if not, the reasons for the delay and when it would be laid on the Table.
- 4 USQ. No. 195 dated the 20th February, 1973 by Shri K. Suryanarayana.
- the amounts remitted as profits and dividends abroad by the following foreign companies dealing in the manufacture of drugs and cosmetics during the three years ending 1971-72 (i) Merok Sharp & Dchme Ltd., (ii) Glaxo, (iii) Pfizer, (iv) Hoechst (v) other companies having a foreign equity capital of 40% and more.
- Items) during the last three years, it was stated, "Information in regard to other firms with foreign equity of 50% and more is being collected and will be laid on the Table of the House as early as possible.
- The information is being collected and will be laid on the Table of the House.
- Request received from DPA on 10th July, 1974 for extension of time upto 30th September, 1974.
- 5 SQ. No. 114 dated the 27th February, 1973 by Shri Sat Pal Kapoor
- (a) the number of chemical plants which are still lying incomplete at present both in private and public sector;
- (b) the time for which they are lying incomplete and the places of their location; and
- (c) the time by which they are likely to be completed.
- (a) to (c). It was *inter-alia* stated that— "Information in respect of private sector chemical plants is not complete. It is being collected. There are chemical plants under the administrative control of other Ministries of the Government of India. Requisite particulars of their plants are also being obtained. Another statement will be laid on the Table of the House later."
- Request received from DPA on 6-3-74 for extension of time upto 31st March, 1974. No further extension sought for.





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12.	USQ. No. 9529 dated the 8th May, 1973 by Shri Khem chand-bhai Chavda.	Referring to the reply given to USQ. No. 4880 dated 27-3-73 and asking ;	(a) the capacity as covered by each C.O.B. licence granted to drug firms with foreign equity exceeding 26 percent; and	Partly implemented <i>vide</i> statement laid on the Table on 26th July, 1974.
		(b) what is the sales value of the items covered by each C.O.B. licence.	(b) The information is being collected and will be laid on the Table of the House.	(Information re: M/s. Glaxo Laboratories Ltd. will be furnished separately).
(Department of Personnel)				
13.	USQ. No. 3265 dated the 14th March, 1973 by Shri B. S. Chowhan.	The number of freedom fighters who are in the employment of Central Government.	The requisite information is being collected and will be laid on the Table of the House as soon as possible.	(1) Partly implemented <i>vide</i> statement laid on 15th November, 1973. (2) Request received from DPA on 5-8-74 for extension of time upto 31st August, 1974.
14.	USQ. No. 3971 dated the 21st March, 1973 by Shri S. M. Siddayya.	(a) how many instances have come to the notice of the Government where Scheduled Caste candidates, on adopting a religion other than Hinduism and Sikhism, did not intimate the change in religion to the appointing administrative authorities and continued Claiming/enjoying concessions admissible to Scheduled Castes:	(a) to (c). The information is being collected from the Ministries/Departments and will be laid on the Table of the House as soon as possible.	Partly implemented <i>vide</i> statement laid on the Table on 26th July, 1974. (Information in respect of Ministry of Industrial Development and Ministry of Defence to be furnished later on).
		(b) if so, the names and the designation of the Scheduled Castes who had changed their faiths; and		
		(c) the action taken in each case and the dates from which the action came into force.		

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## (Planning)

15. SQ. No. 1030 dated the 9th May, 1973—Supplementary by Shri Madhu Limaye.
- Special Plants for Development of Tribal Areas.
- On a point raised by Shri Madhu Limaye, the Minister of Planning stated as under:—  
 "These matters fall essentially within the jurisdiction of the States. With all respect, I would submit that it would be improper for us to commit without knowing all the facts. The question that the hon. Member has raised is to restore and maintain traditional rights of the tribals which they possess and which they ought to continue to possess. I would assure the hon. Member that after we examine the position in the light of the question that he has raised, we shall furnish all the information that he seeks on the subject.
- Partly implemented *vide* statements laid on 22nd August, 21st December, 1973 and 26th July, 1974.

## (Ministry of Railways)

16. USQ. No. 1044 dated the 27th February, 1973 by Shri Onkar Lal Berwa.
- (a) the amount of loss suffered by Railways during the last 3 years due to strikes and other agitations;
- (a) to (c) : The information is being collected and will be laid on the Table of the Sabha.
- (b) the number of Railways employees killed as a result thereof; and]
- (c) the amount given to them as assistance by the Railways.
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## (Department of Science &amp; Technology)

17. USQ. No. 8743 dated the 2nd May, 1973 by Shri K. Mallanna.
- (a) The amount of assistance given to the Scheduled Caste and Scheduled Tribe artisans in various States for the development of cottage industries;
- (b) the number of beneficiaries in each State;
- (c) the measures taken to offer employment or form cooperatives for those who have completed training;
- (c) whether any evaluation has been made of the scheme; and if so, its outcome; and
- (d) the steps proposed to streamline and intensify the schemes.
- (a) to (e) : The information is being collected and will be laid on the Table of the House.

## (Ministry of Steel and Mines)

118. USQ. No. 1486 dated the 1st March, 1973 by Shri C. Chittibabu.
- (a) the location and other features of electric furnaces reported to be under installation for the purpose of producing simpler grades or special steels;
- (b) whether they have started production of simpler grades of special steels; and
- (c) if so, the requirement of simpler grades of special steels and the total production of these special steels.
- (a) to (c) : The information will be collected and placed on the Table of the House.
119. USQ. No. 1512 dated the 1st March, 1973 by Shri Bhogendra Jha.
- Referring to the reply given to USQ. No. 3477 dated 7th December, 1972 and asking :
- (a) whether information regarding number of mines and engineering units owned by foreigners, their capital and annual profits has since been collected;
- (b) if so, the broad outlines thereof; and
- Request received from DPA on 14-1-74 for extension of time upto 28th February, 1974. No further extension sought for.

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		(c) the total annual earnings and expenditure of foreign exchange through foreign-owned concerns during the last Three years.	(c) The information is being collected and will be laid on the Table of the House.	
20. USQ. No. 3487 dated the 15th March, 1973 by Shri S. N. Misra.	Whether he would lay on the Table of the House the details of 3 years production of each of the coal mines taken over and the investments made over the coal mines in the last 3 years in each of the mines.		The information is being collected and would be laid on the Table of the House.	Request received from DPA on 28-6-74 for extension of time upto 14th August, 1974. No further extension sought for.
21. USQ. No. 6106 dated the 5th April, 1973 by Shri G.C. Dixit.	(a) the names of the under-developed areas in Madhya Pradesh State as also the names of mines in these areas and the licenced capacity thereof and the dates on which licences were granted to each of them under the Industries (Development of Regulations) Act;		(a) to (d). The requisite information is being collected and will be laid on the Table of the House.	
	(b) the production during the last three years;			
	(c) the date on which permission was granted last time to each of those mines for full expansion; and			
	(d) whether production has declined and if so, the extent to which production has declined in each mine indicating the reasons if any, therefor.			
22. USQ. No. 696 dated the 12th April, 1973 by Shri Shankar Dayal Singh.	(a) the number of collieries in which there have so far been explosion and accidents after the nationalisa-		(a) and (b). The information is being collected and will be laid on the Table of the House.	Request received from DPA on 19-8-74 for exten-

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tion of coal mines and the number of persons killed and injured therein ; and

sion of time upto 30th September , 1974.

(b) the main causes of these accidents and the special steps taken by the Government to check them ?

(Ministry of Works & Housing)

23. USQ. No. 9280 dated the 7th May, 1973 by Sarvashri R. V. Bade and Hukam Chand Kachwai.
- (a) whether any scheme has been received from Madhya Pradesh Government regarding development of drinking water, in Tribal areas of Jhabua, Dhar, Surguja, Mandia and Baster Districts of Madhya Pradesh;
- (a) to (c): The subject matter concerns the Ministry of Home Affairs. That Ministry is collecting the information for laying it on the Table of the House.
- (b) if so, whether the scheme has been sanctioned; and
- (c) if not, sanctioned as yet, when will it be sanctioned.
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### ANNEXURE-III

(vide para 9 of Minutes dated 30-8-1974)

*Statement by the Minister of Commerce laid on the Table of Lok Sabha on 26-8-74 giving reasons for delay in the implementation of the Assurance given in reply to USQ. No. 899 dated 27-7-73 re: grant of import entitlement to shareholders of Maruti Ltd.*

I consider it relevant to indicate in the first instance the type of information which Hon'ble Member, Shri Madhu Limaye, had asked for in Unstarred Question No. 899 dated 27th July, 1973. He wanted to know the particulars of import entitlements received by all the major shareholders who have invested Rs. 10,000/- or more in M/s. Maruti Ltd., and their Directors where the shareholders are corporate bodies, from the date they became shareholders. He also wanted to know which of these entitlements were made interchangeable, and the reasons for making them interchangeable and for endorsement of import items thereon.

2. According to the information collected from the Department of Company Affairs, there were more than 100 shareholders, including a number of corporate bodies, having shares of Rs. 10,000/- or more in M/s. Maruti Ltd. as on 18-5-1973. Taking into account the total number of such shareholders and the Directors of corporate bodies holding shares in the said Company, the licensing authorities are required to collect information in respect of licences issued to more than 300 parties for more than one licensing period. This type of information is not readily available in the licensing offices and has to be collected from the individual files.

3. Import entitlements have been made interchangeable by way of transfer or nomination under the import policy for Registered Exporters. In the course of a year, the licensing authorities receive about 25,000 applications for import entitlements under this policy. To collect the required information, the licensing authorities will have to see each of these licensing files not only for one year but, in some cases, for two or three years. Since the information has also to be collected in respect of the import entitlements transferred, and the items endorsed, each licensing file has to be studied in order to collect the information therefrom, as the files may not have been necessarily opened in the names of these shareholders or Directors.

The whole exercise involves going through a very large number of files, running into thousands.

4. On 28th January, 1974, the Chief Controller of Imports & Exports explained the position to the Department of Parliamentary Affairs, indicating that the collection of information will take a considerable time. It was also suggested to that Department that the names of shareholders and Directors in corporate bodies having shares in M/s. Maruti Limited could be furnished in implementation of the Assurance, and that the particulars of licences issued to these parties could be seen from the weekly bulletins, which are published by the Chief Controller of Imports & Exports and which contain the particulars of all the imports licences issued. The Department of Parliamentary Affairs, however, advised that the requisite information required by the Hon'ble Member may be collected and furnished. That Department also suggested that request for extension of suitable time likely to be taken in implementing the Assurance may be made. Accordingly, the Chief Controller of Imports & Exports requested for extension of time upto 30th September, 1974. At his request, the Department of Parliamentary Affairs requested the Lok Sabha Secretariat on 24th May, 1974 to apprise the Committee on Government Assurances of the position and move them to grant the extension of time upto 30th September, 1974.

5. In spite of our best efforts, therefore, to make available the required information as early as possible, it is bound to take time, having regard to the magnitude of work involved. This information is being compiled by a number of licensing authorities, and it is necessary for the Chief Controller of Imports & Exports to scrutinise the information carefully and have it consolidated. I can assure this House that vigorous efforts are being made to supply the information that has been asked for, and it is far from our intentions to cause any undue delay in the implementation of the Assurance.

## ANNEXURE-IV

(vide para 10 of Minutes dated 30-8-74)

*Statement giving reasons for non-implementation of the Assurance given by the Minister of State in the Department of Personnel & Administrative Reforms in reply to USQ No. 1431 dated the 1-8-73 re: inquiries against shareholders of the Maruti Ltd. for economic offences.*

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The Unstarred Question No. 1431 which was answered on 1st August, 1973, sought information about shareholders who had invested Rs. 10,000/- or more in Maruti Ltd. and their Directors against whom inquiries by the C.B.I., Revenue Intelligence and Enforcement Directorate were pending on account of their alleged tax evasion, black-marketing, violation of Foreign Exchange Regulations and other illegalities. The Question sought also other details about the said inquiries like reasons for delay in the inquiries, etc. In reply to the Question an assurance was given that the information was being collected and would be laid on the Table of the House, as soon as possible.

2. Subsequently, Shri Madhu Limaye, tabled another Unstarred Question No. 1573 which was answered on the 21st November, 1973. In reply to this Question reasons as to why there was delay in collection of information pertaining to the earlier Question were explained. The reply was as follows:—

“The number of persons, individuals and corporate bodies, who own shares of a value of Rs. 10,000 or more in M/s. Maruti Ltd., is not small; and these persons are from different parts of the country. The information in regard to the inquiries if any, against any of these persons has to be collected by the three Investigating Agencies referred to in the Question, from the records of their field formations having jurisdiction over the areas where such persons reside or have their registered offices. Besides, where such shareholders are corporate bodies, the names of their directors and their addresses, had first to be ascertained and the position in respect of them has to be checked in the aforesaid manner with reference to the records of the concerned field formations of the three In-

vestigating Agencies. The work involved is, therefore, voluminous and will require time to complete.

As stated in reply to Unstarred Question No. 1431 the information is being collected and will be laid on the Table of the House, as soon as possible."

3. Since it appeared that it would not be possible to fulfil the assurance within the prescribed time, the Committee on Government Assurances was requested on 28-3-74, through the Department of Parliamentary Affairs to allow extension of time upto the end of May, 1974. With a view to ensure the correctness and accuracy of the information to be furnished to Parliament, it became necessary to obtain some clarification in respect of the information received. This needed time and therefore the Committee has once again been approached, on 27-7-1974, to allow further time to fulfil the assurance by 30th September, 1974.

4. The collection of the required information is now more or less completed, and we hope to be able to fulfil the assurance well before 30-9-1974.

## APPENDIX I

(Vide para 25 of Report)

STATEMENT SHOWING THE POSITION OF ASSURANCES AS ON 27TH JULY, 1974

(i) Assurances pertaining to the Fourth Lok Sabha

Session	No. of Pending assurances pertaining to Fourth Lok Sabha* selected by the Committee (5th Lok Sabha) for being pursued further as on 25-4-1974	No. of assurances implemented/ dropped upto 26-7-74 (last date of laying of implementation statements)	No. of assurances outstanding
Fourth Session, 1968 . . . . .	1	1	..
Fifth Session, 1968	2	1	1*-
Sixth Session, 1968 . . . . .	2	..	2**
Seventh Session, 1969 . . . . .	9	2	7***
Eighth Session, 1969 . . . . .	6	3	3%
Ninth Session, 1969 . . . . .	6	3	3†
Tenth Session, 1970 . . . . .	15	8	7£
Eleventh Session, 1970 . . . . .	6	1	5&
Twelfth Session, 1970 . . . . .	18	4	14§
<b>TOTAL</b>	<b>65</b>	<b>23</b>	<b>42</b>

\*—573 pending assurances were originally selected by the First Committee (1971-72 of Fifth Lok Sabha for being pursued further.

\*Ministry of Industrial Development.

\*\*Ministries of Home Affairs and Industrial Development.

\*\*\*Ministries of Finance, Health, Home, Industrial Development and Law and Justice.

%Ministries of Finance, Law and Department of Social Welfare.

†Ministries of Health, Information & Broadcasting and Industrial Development.

£Ministries of Commerce, Finance and Industrial Development.

&Ministries of Commerce, Home and Department of Social Welfare.

§Ministries of Finance, Agriculture, Home, Law, Industrial Development and Department of Social Welfare.



## (ii) Assurances pertaining to the Fifth Lok Sabha

Session	No. of assurances called out	No. of assurances implemented/dropped	No. of assurances outstanding.
First Session, 1971	42	40	2
Second Session, 1971	1007	990	17
Third Session, 1971	347	335	12
Fourth Session, 1972	831	794	37
Fifth Session, 1972	351	333	18
Sixth Session, 1972	398	377	21
Seventh Session, 1973	847	759	88
Eighth Session, 1973	426	356	70
Ninth Session, 1973	490	356	134
Tenth Session, 1974	863	367	496
TOTAL	5602	4707	895*

\*For Ministry-wise details, please see next page.

Ministry-wise details of outstanding assurances

Session of Fifth Lok Sabha

Ministry/Department	First 2	Second 3	Third 4	Fourth 5	Fifth 6	Sixth 7	Seventh 8	Eighth 9	Ninth 10	Tenth 11	Total 12
Agriculture . . . . .		2	3		2	1	2	8	20	46	84
Commerce . . . . .		1	1	3	1	3	7	4	4	14	38
Communications . . . . .										3	3
Defence . . . . .		1					3		4	7	15
Edu., S.W. & Culture . . . . .	1		1	8	4	2	6	5	7	27	61
External Affairs . . . . .				2						3	5
Finance . . . . .		2		5	2	4	11	10	25	39	98
Health & F. Planning . . . . .		1					1	5	4	38	49
Heavy Industry . . . . .								1		2	3
Home Affairs . . . . .		2	2	7	2	1	12	12	17	47	102
Industrial Development . . . . .	1	1		3	1	3		3	11	26	49
Inf. & Broadcasting . . . . .				1			5		1	4	11
Irrigation & Power . . . . .							1			6	7
Labour . . . . .		2	2	2	2		12	5	4	35	64

I	2	3	4	5	6	7	8	9	10	11	12
Law, Justice & C. Affairs . . . .		3	1	1	2		2	1	4	26	40
Petroleum & Chemicals . . . . .				2	1	4	12	7	15	36	77
Planning . . . . .							1			6	7
Railways . . . . .						1	1	1	4	47	54
Shipping & Transport . . . . .									1	11	12
Steel & Mines . . . . .				2	1	1	6	5	7	37	59
Supply & Rehabilitation . . . . .						1	2		1	17	21
Tourism & Civil Aviation . . . . .										3	3
Works & Housing . . . . .							1			7	8
Atomic Energy . . . . .										1	1
Science & Technology . . . . .							1		1	2	4
Pers. & Admn. Reforms . . . . .		2	2	1			2	3	4	5	19
D.P.A. . . . .										1	
<b>TOTAL . . . . .</b>	<b>2</b>	<b>17</b>	<b>12</b>	<b>37</b>	<b>18</b>	<b>21</b>	<b>88</b>	<b>70</b>	<b>134</b>	<b>496</b>	<b>895</b>